

Repealed by Act 36 of 1957

THE DELHI LAWS (AMENDMENT) ACT, 1951.

No. XXXVI of 1951.



An Act further to amend the Delhi Laws Act, 1915.

[11th June, 1951]

BE it enacted by Parliament as follows:—

1. Short title.—This Act may be called the Delhi Laws (Amendment) Act, 1951.

2. Repeal of U.P. Act II of 1901 in its application to certain parts of Delhi.—On and from the day on which the United Provinces Tenancy Act, 1939 (U. P. Act XVII of 1939), is extended, by notification under section 2 of the Part C States (Laws) Act, 1950 (XXX of 1950), to the territory specified in Schedule I to the Delhi Laws Act, 1915 (hereafter in this section referred to as the said Act), the Agra Tenancy Act, 1901 (U. P. Act II of 1901) shall, in its application to the territory so specified, stand repealed, and Schedule III to the said Act shall stand amended in the manner following, namely:—

(i) the entry relating to the Agra Tenancy Act, 1901, shall be omitted; and

(ii) in the entry relating to the United Provinces General Clauses Act, 1904, the words and figures "the Agra Tenancy Act, 1901 and" occurring in the fourth column shall be omitted.

Price anna 1 or 1½d.